

ITEM NO.21 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 173/2020

RAJKUMARI CHOUKSEY Petitioner(s)
VERSUS

THE STATE OF TELANGANA & ORS. Respondent(s)

(FOR ADMISSION and IA No.58403/2020-EX-PARTE AD-INTERIM RELIEF and
IA No.58405/2020-EXEMPTION FROM FILING O.T. and IA No.58404/2020-
EXEMPTION FROM FILING AFFIDAVIT)

Date : 04-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Alakh Alok, AOR

For Respondent(s) Ms. Swati Bhardwaj, Adv.
Mr. S. Udaya Kumar Sagar, AOR

Ms. Aishwarya Bhati, ASG
Mr. Prashant Singh, Adv.
Mr. Amit Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Atul Shanker Mathur, Adv.
Mr. Prabal Mehrotra, Adv.
Ms. Deepabali Datta, Adv.
Ms. Vanita Bhargava, AOR

UPON hearing the counsel the Court made the following
O R D E R

We deprecate the request made by the counsel
for the State of Telangana for an adjournment in
this case and that too for a period of four weeks.

To avoid embarrassment to the State, we
refrain from recording the reasons mentioned across
the Bar for that adjournment. The reasons stated

indicates the insensitivity with which the investigation is progressing in this case. We say no more for the time being.

List this matter in the week commencing from 14th December, 2020.

The Home Secretary, State of Telangana, shall personally look into this aspect and issue appropriate directions to all concerned, as may be advised.

Registry is directed to forward a copy of this order to the Home Secretary, State of Telangana for immediate compliance through e-mail/on-line.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER